

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 318
IB-112(ND)/2023

IN THE MATTER OF:

Bank of Maharashtra
Vs.
Shri Ashwani Khanna

.....APPLICANT/PETITIONER

.....PERSONAL GUARANTOR

SECTION

U/s 95(1)

Order delivered on 10.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sunil Shukla Advocate

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **14.07.2023**.

Sd/-
(Court Officer)